F.No. C-30013/15/2018-Ad.IVA
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

*****

5th Floor, HUDCO Vishala Building,
Bhikaji Cama Place, New Delhi
Dated, the 26th April, 2018

To

All Pr. Chief Commissioners/Chief Commissioners/All Commissioners/
Directors General under CBEC.

Sub: Inviting nomination/applications for Rashtriya Khel Protasahan Puruskar
for 2018 - reg.

Sir/Madam,

I am directed to forward herewith a copy of letter No. I-12013-5//2018-SP-
IV dated 12.02.2018 received from Ministry of Youth Affairs & Sports, Department of
Sports on the subject mentioned above for information and necessary action.

Encl. As above

Yours faithfully,

(B. Ginkhan Mang)
Under Secretary to the Govt. of India
Tel. No. 011-26162673

Copy to: Copy to:
The DG (Systems & Data Management), New Delhi with the request to kindly
upload this circular on the Website of CBEC.

(B. Ginkhan Mang)
Under Secretary to the Govt. of India
Subject: Inviting nominations/applications for Rashtriya Khel Protsahan Puruskar for 2018 –reg.

Sir/Madam,

I am directed to invite the nominations/applications for the Rashtriya Khel Protsahan Puruskar for 2018 in the following categories:

(a) Identification and nurturing of budding/young talent
(b) Encouragement to sports through Corporate Social Responsibility
(c) Employment of sports persons and sports welfare measures
(d) Sports for Development

2. Nominations of the eligible entities for the four categories of the awards for the year 2018 under the Scheme of Rashtriya Khel Protsahan Puruskar (copy enclosed) are invited from all recognized National Sports Federations; Indian Olympic Association; Industry Chambers such as Federation of Indian Chamber of Commerce & Industry (FICCI), Associated Chamber of Commerce (ASSOCHAM) and Confederation of Indian Industries (CII), Non-Governmental Organizations (NGOs) including sports bodies at state and national level, State Governments; the Sports Authority of India (SAI) and Sports Control/Promotion Boards of various Government Organizations such as the All India Police Sports Control Board, Army Sports Control Board, Railway Sports Promotion Board, Services Sports Control Board, Indian Navy Sports Control Board and Air Force Sports Control Board, Ministries/Departments of the Government of India, etc. Any corporate entity, public or private, which has made contributions towards sports promotion and development, can also apply directly to the Government.

3. The Sports Departments of the State Governments and the Central Government mandated specifically for promotion and development sports will not be considered for the Rashtriya Khel Protsahan Puruskar, as the main objective of the Scheme of Rashtriya Khel Protsahan Puruskar is to encourage and promote corporate involvement in promotion and development of sports in the country and recognizing the efforts of corporate entities in the promotion and development of Sports.

4. Last date for receipt of nominations is 27th April, 2018 at 5.30 PM. Nominations in prescribed format may please be sent to Under Secretary (SP-IV), Ministry of Youth Affairs & Sports, Room No.15, ‘C’ Wing, Shastri Bhawan, New Delhi-110001 by 27th April 2018 at 5.30 PM (28th & 29th being Saturday, Sunday & 30th April Gazetted Holiday). Nominations received after last date will not be entertained.
5. Applications, which are not in the prescribed proforma, or not signed by the authorized signatory or are incomplete, shall not be considered for the award.

6. It should be noted by all and all concerned should be informed that canvassing in any respect by an entry will render that entry liable to disqualification.

Yours faithfully,

(N.A. Sreejit)
Under Secretary to the Government of India
Room No. 15 – ‘C’ wing, Shastri Bhawan,
New Delhi.
Tel No. 23386390
E-mail:- nedungayil.asokan@nic.in

1. Secretaries of all Ministries/Departments of Government of India (with the request to give wide publicity to this circular among Public Sector Undertakings under its control).

2. The Secretary, Department of Youth Affairs and Sports, (All States and UTs)

3. Secretary General, Federation of Indian Chamber of Industry and Commerce (FICCI)

4. Secretary General, Confederation of Indian Industries (CII)

5. Secretary General, The Associated Chambers of Commerce and Industry of India (ASSOCHAM)

6. The President/Secretary General, B-29, Indian Olympic Association, Qutab Industrial Area, New Delhi.

7. The President/Secretary General,
   (All recognized National Sports Federations)

8. The Director General, Sports Authority of India, New Delhi.

9. The Secretary, Services Sports Control Board, Nirman Bhawan, New Delhi.

10. The Secretary, All India Police Sports Services Control Board, New Delhi.

11. The Secretary, Railway Sports Promotion Board, Rail Bhavan, New Delhi.

12. The Secretary, Central Civil Services Cultural and Sports Board, Lok Nayak Bhawan, New Delhi.

Copy also to:
1. PS to MOS(I/C) YA&S
2. PS to Secretary (Sports)
3. PS to Joint Secretary (Sports)
1. **DEFINITION OF RULES**
   The Scheme may be called the “Rashtriya Khel Protsahan Puruskar”. There will be following four categories of awards under the Scheme:
   
   (a) Identification and nurturing of budding/young talent
   (b) Encouragement to sports through Corporate Social Responsibility
   (c) Employment of sports persons and sports welfare measures
   (d) Sports for Development

2. **OBJECTIVE**
   The objective of the award is to encourage and promote involvement of corporates, voluntary organizations, sports control boards etc., in the promotion and development of sports in the country.

3. **DEFINITIONS**
   In this Scheme, unless the context otherwise requires,
   
   (a) “Scheme” means the scheme for ‘Rashtriya Khel Protsahan Puruskar’
   (b) “Committee” means the Selection Committee constituted under the Scheme.
   (c) “Award” means the Rashtriya Khel Protsahan Puruskar.
   (d) “Chairperson” means chairperson of the Selection Committee under the Scheme.
   (e) “Government” means the Ministry of Youth Affairs and Sports.
   (g) “Sports journalist/expert/commentator” means a person who is associated with sports journalism including freelancing in print or electronic media, or a person who writes extensively on sports issues or has written books on sports, or a person who gives live commentary during sports events.
   (h) “Sports body” means sports organizations both governmental and non-governmental, sports federations, sports promotion boards which are engaged in promotion and development of sports in the country.

4. **ELIGIBILITY**
   4.1 Any corporate entity, public or private, sports control boards and non-governmental organization (NGOs) including sports bodies at state and national level, which has played a visible role in the area of sports promotion and development will be eligible to be considered for Rashtriya Khel Protsahan Puruskar.
4.2 For the category of ‘Identification and nurturing of budding/young talent’, the entity should have identified and nurtured at least 50 young and budding sportspersons each year during the last three years.

4.3 For the category of ‘Encouragement to sports through corporate social responsibility’, the entities should have contributed a minimum of 5% of their gross profit or an amount not less than Rs. 2 crore in the preceding three financial years towards sports promotion and development. Outlays meant purely for commercial purposes will not be counted towards this contribution. Only contributions of non-commercial nature as part of corporate social responsibility will be considered for assessing the contribution made by the corporate concerned, towards the promotion and development of sports in the country. Copies of audited statement of accounts for the last three years should be submitted along with application.

4.4 For the category of ‘Employment of sportspersons and sports welfare measures’, the entity should have recruited at least 50 sportspersons during last three years.

4.5 For the category of ‘Sports for Development’, only non-governmental organizations, which have been working for promotion and development of sports at least for the last three years would be eligible to apply. Memorandum of Association, Rules & Regulations, Bye-laws, etc. under which applicant NGO has been established and documents indicating the source of funds for its functioning and activities should also be submitted along with application.

4.6 The Sports Departments of the State Governments and the Central Government mandated specifically for promotion and development sports should not be considered for the Rashtriya Khel Protsahan Puruskar.

5. NOMINATIONS

5.1 Nominations for the Awards will be invited by the Ministry of Youth Affairs & Sports from all recognized National Sports Federations; Indian Olympic Association; Industry Chambers such as Federation of Indian Chamber of Commerce & Industry (FICC), Associated Chamber of Commerce (ASSOCHAM) and Confederation of Indian Industries (CII), State Governments; Sports Authority of India and Sports Control/Promotion Boards of various Government Organizations such as the All India Police Sports Control Board, Army Sports Control Board, Railway Sports Promotion Board, Services Sports Control Board, Indian Navy Sports Control Board and Air Force Sports Control Board, Petroleum Sports Promotion Board, Ministries/Departments of the Government of India etc. Any corporate entity, public or private, non-governmental organizations including sports bodies at state or national level, which has made contribution towards sports promotion and development as per the scheme, can also apply directly to the Government.

5.2 Notwithstanding the above, Government reserves the right to nominate any corporate entity, public or private, non-governmental organization including sports bodies at state and national level in deserving cases where their nominations have not been received from the agencies mentioned under the Scheme.

5.3 The Award will be made in respect of the calendar year for which the applications are invited.
5.4 The nominations/applications will be sent to the Ministry of Youth Affairs and Sports in the prescribed proforma attached with the application form.

6. SCRUTINY OF NOMINATION

All nominations received from the organizations mentioned in para 5.1 will be scrutinized in the Ministry and Sports Authority of India, if required, for verification of the statements/claims made by the applicant entities, on the basis of its own records or from other sources.

7. PROCEDURE FOR SELECTION

7.1 Constitution of a Selection Committee: The Awards will be recommended by a Selection Committee constituted by the Government of India as under:

<table>
<thead>
<tr>
<th>No.</th>
<th>Position and Details</th>
<th>Chairperson</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Secretary, Department of Sports, Ministry of Youth Affairs &amp; Sports</td>
<td></td>
</tr>
<tr>
<td>2.</td>
<td>Previous awardees of Rashtriya Khel Protsahan Puraskar</td>
<td>2 members</td>
</tr>
<tr>
<td>3.</td>
<td>Nominee of Industry associations, viz., Federation of Indian Chamber of Commerce &amp; Industry (FICCI), Confederation of Indian Industries (CII), Associated Chamber of Commerce (ASSOCHAM) etc</td>
<td>1 member</td>
</tr>
<tr>
<td>4.</td>
<td>Sports Journalists/Experts/Commentators</td>
<td>1 member</td>
</tr>
<tr>
<td>5.</td>
<td>Secretary (Sports) (in person) of State Government</td>
<td>1 member</td>
</tr>
<tr>
<td>6.</td>
<td>Representative of Indian Olympic Association</td>
<td>1 member</td>
</tr>
<tr>
<td>7.</td>
<td>Representative of a Non-Governmental Organization, active in sports</td>
<td>1 member</td>
</tr>
<tr>
<td>8.</td>
<td>Director General, Sports Authority of India</td>
<td>Member (Ex-officio)</td>
</tr>
<tr>
<td>9.</td>
<td>Joint Secretary (Sports), Department of Sports, Ministry of Youth Affairs &amp; Sports</td>
<td>Member (Ex-officio)</td>
</tr>
<tr>
<td>10.</td>
<td>Deputy Secretary (Sports)/Director (Sports), Department of Sports</td>
<td>Member-Secretary (Ex-officio)</td>
</tr>
</tbody>
</table>

7.2 There should be a minimum two years gap before a member other than ex-officio and representative of Indian Olympic Association is re-nominated as member in the Selection Committee.

7.3 Selection criteria: The Committee will evaluate nominations/applications on the basis of multifaceted criteria for the various categories of the awards as detailed below:

<table>
<thead>
<tr>
<th>(a) Identification and nurturing of budding talent</th>
<th>(i) Number of children identified and nurtured year-wise in last three years</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>(ii) Details of sports infrastructure created</td>
</tr>
<tr>
<td></td>
<td>(iii) Number of schools, colleges, universities, clubs or other such units adopted</td>
</tr>
<tr>
<td>(iv) Number of sportspersons trained</td>
<td>(i) Funds earmarked under corporate social responsibility for sports related activities year-wise (during last three preceding financial years)</td>
</tr>
<tr>
<td>(v) Equipment support and other support extended</td>
<td>(ii) Details of sports activities (including creation and development/upgradation of sports infrastructure, procurement of sports equipments, engagement of coaches, conduct of sports competitions/tournaments, training and coaching of sportspersons and teams) funded under Corporate Social Responsibility during last preceding three years</td>
</tr>
<tr>
<td>(vi) Number of competitions/tournaments held</td>
<td>(iii) Promotional avenues offered to sportspersons employed</td>
</tr>
<tr>
<td>(vii) Sports achievements of identified children</td>
<td>(iv) Sports achievements of employed sportspersons employed</td>
</tr>
<tr>
<td>(viii) Any other incentive given to trainees</td>
<td>(v) Other welfare measures for sportspersons</td>
</tr>
</tbody>
</table>

(b) Encouragement to sports through corporate social responsibility

(d) Employment to sportspersons and other welfare measures

(e) Sports for development

7.4 The Chairperson, in consultation with Member Secretary, may constitute panels from amongst the members of the Committee to assist the Committee.

7.5 The Chairperson may seek advice of experts in specific sports disciplines wherever necessary.

7.6 Any person directly or indirectly related to an entity nominated for the Awards shall not be eligible to participate in deliberations of the Selection Committee, concerning that entity.
7.7 The Committee will determine its own work procedure.

7.8 The quorum for the meeting of the Committee shall be 75% of the members of the Committee and the Chairperson.

7.9 The Committee shall make its recommendations to the Government of India within one month of reference.

7.10 The Executive Director (TEAMS), Sports Authority of India will be present at the time of deliberations of the Committee in order to provide information/clarifications, if any, required by the Committee.

7.11 All the selection proceedings will be treated as “Confidential”. The Chairperson may take necessary steps in consultation with the Member Secretary to maintain strict confidentiality of the deliberations and the recommendations made by the Committee.

7.12 The recommendations of the Selection Committee will be considered by the Government. The decision of the Government shall be final.

8. NUMBER OF RASHTRIYA KHEL PROTSAHAN PURUSKARS
8.1 There will be only one award every year for each category of the award mentioned in para 1 above.

9. GENERAL
9.1 The awards will consist of a citation and a trophy in each of the above-mentioned categories. There will be no cash award.

9.2 The Awards will be presented to the winners at the function for the presentation of the Award to be held at a place and on a date to be determined by the Government.

9.3 The Awards will be in addition to any other award, which the corporate entities may have got from other organizations for the same achievements.

9.4 No Award will be made for a second time to the same entity for the same category.

9.5 In order to ensure due diligence in the selection of awardees, the Ministry and Sports Authority of India will make necessary verification prior to finalizing the names of the awardees.

9.6 At the time of the ceremony in Rashtrapati Bhavan, the awards will be conferred upon only on those awardees, who are present. The awards can be received by the Head/CEO of the entity or any other person authorized by the Head/CEO.

9.7 The awardees who are not able to attend the ceremony to receive the award, can later receive the same from the Minister-in-Charge for Youth Affairs and Sports.
9.8. The Government of India may cancel, annul the Award to any recipient for specific reasons and thereupon the recipient shall be required to surrender the citation and trophy but it shall be competent for the Government of India to restore the Award once the cancellation and annulment has been withdrawn.

9.9. The decision of the Government of India in respect of matters covered by the scheme and of the interpretation of the provisions of the scheme shall be final and no appeal shall lie against them.

9.10. An entity nominated for the Award shall be deemed to have accepted the provisions of the scheme.

9.11. Canvassing in any form in respect of an entry will render that entry liable to disqualification.

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6. Contribution/efforts made in the area of the category of the award for which nomination is made covering the items mentioned in the selection criteria for that award:

<table>
<thead>
<tr>
<th>Category of the Award</th>
<th>Items for selection criterion</th>
<th>Please indicate details in a separate sheet to give names etc. wherever required.</th>
</tr>
</thead>
</table>
| **Community Sports – Identification and nurturing of budding talent** | (i) Number of children identified and nurtured year-wise during last three years  
(ii) Details of sports infrastructure created  
(iii) Number of schools, colleges, universities, clubs or other such units adopted  
(iv) Number of sportspersons trained  
(v) Equipment support and other support extended  
(vi) Number of competitions/tournaments held  
(vii) Sports achievements of identified children  
(viii) Any other incentive given to trainees | |
| **Encouragement to sports through corporate social responsibility** | (i) Funds earmarked under corporate social responsibility for sports related activities year-wise (during last three preceding financial years)  
(ii) Details of sports activities (including creation and development/upgradation of sports infrastructure, procurement of sports equipments, engagement of coaches, conduct of sports competitions/tournaments, training and coaching of sportspersons and teams) funded under Corporate Social Responsibility during last preceding three years | |
| **Employment to sportspersons and other welfare** | (i) Number of sportspersons employed year-wise during last three years  
(ii) Level of employment along with | |
FORM OF APPLICATION FOR RASHTRIYA KHHEL PROTSAHAN PURUSKR

1. Name of the applicant corporate entity, organization:
   *(In capital letters)*
   *(Please also specify whether Public, Private, Non-Governmental Organization, etc.):*

2. Category of the award for which nomination is being made (tick the category)
   
   (a) Identification and nurturing of budding/young talent;  
   
   (b) Encouragement to sports through corporate social responsibility  
   
   (c) Employment of sports persons and sports welfare measures  
   
   (d) Sports for development  

3. Address alongwith Phone Number and email:

4. Contributions made towards sports promotion during the preceding three financial years (year-wise):
   
   (a) In terms of rupees:  
   
   (b) in terms of percentage of the gross profit  
   
   (to be indicted separately for the preceding three financial years)

5. Brief description of the entity:
   *(Enclose a separate Sheet, if necessary)*
<table>
<thead>
<tr>
<th>Measures</th>
<th>(iii) Promotional avenues offered to sportspersons employed</th>
<th>(iv) Sports achievements of employed sportspersons</th>
<th>(v) other welfare measures for sportspersons</th>
</tr>
</thead>
<tbody>
<tr>
<td>Sports for development</td>
<td>(i) Details of activities undertaken for harnessing the potential of sport to contribute to the achievement of development objectives and peace,</td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td>(ii) Details of activities of to ensure that communities have physical play environments that are safe and accessible,</td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td>(iii) Details of activities undertaken towards enhancement of the capacity of schools and teachers to effectively deliver sports and physical education programmes.</td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td>(iv) Year of coming into existence of the NGO</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

7. Other achievements:

8. Other awards received:
   from the State/Government/
   Central Govt./Other agencies, if any

**DECLARATION**

I do hereby solemnly declare and affirm that the particulars mentioned above are correct.

Signature of the Applicant __________________________

(Name and designation of the person submitting the application on the behalf of the corporate entity)

Date: __________________________

Place: __________________________
Note: Documents as indicated in the Scheme of Rashtriya Khel Protsahan Puruskar need to be enclosed along with the application.

Endorsement from State Government/National Sports Federation/India Olympic Association, Sports Control Board etc. (not required in case of applicants applying directly for the Puruskar)

1. Certified that the particulars mentioned above are correct.

2. We recommend that M/s ................................................................. may be awarded the Rashtriya Khel Protsahan Puruskar in the category of .................................................................

Signature of recommending authority
(Giving name and designation of the signing authority)

Date ____________________
Place ____________________

Official Seal